

**Central Administrative Tribunal
Principal Bench**

OA No.1552/2019

New Delhi, this the 02nd day of August, 2019

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Pallavi, D/o Sh. Kaur Chand Goyal
A-3, Plot No.13, House No.6
Second Floor, Janak Puri
New Delhi-110058.

...Applicant

(By Advocate: None)

Vs

1. Union Public Service Commission
Dholpur House, Shahjahan Road
New Delhi-110069.
2. Pratima anand
Senior Medical Officer
Department of Pediatrics
Vardhman Mahavir Medical College
And Safdarjang Hospital
Ansari Nagar, New Delhi-110029. ...Respondents

(By Advocates: Shri R.V. Sinha, Shri Amit Sinha and
Sharmaya Sinha)

ORDER(ORAL)

Justice L. Narasimha Reddy:

The UPSC issued a notification for selection of candidates for the post of Specialist Grade-III Assistant Professor (Pediatrics) in the Ministry of Health and

Family Welfare. The applicant, the second respondent and various others took part in the selection process. While the second respondent was provisionally selected, the name of the applicant was kept in the reserved list.

2. This OA is filed with a prayer to direct the respondents to delete the name of second respondent from the list of selected candidates and to consider the case of the applicant for selection. It is stated that the second respondent did not possess the requisite experience certificate stipulated under the notification.

3. There is no representation for the applicant. Shri R.V. Sinha, learned counsel for the first respondents has placed before us a copy of the letter dated 23.07.2019.

4. From perusal of the letter, referred to above, it is evident that the name of the second respondent was deleted from the list of selected candidates on the ground that she failed to produce the proof of teaching experience. As a result thereof, the applicant was selected and her name was forwarded to the user

department. With this, the grievance of the applicant stands redressed.

5. The OA has become infructuous, and is accordingly dismissed. The letter dated 23.07.2019 shall form part of the record. There shall be no order as to costs.

(Aradhana Johri) (Justice L. Narasimha Reddy)
Member(A) Chairman

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